



2025:DHC:1529-DB



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**
+ LPA 179/2025, CM APPL. 13769/2025, CM APPL.
13770/2025, CM APPL. 13771/2025 & CM APPL. 13772/2025
BALVANTRAY MEHTA VIDYA BHAWAN ANGURI
DEVI SHERSINGH MEMORIAL ACADEMY,
MORNING SHIFTAppellant

Through: Dr. Meenakshi Kalra, Mr. S. N.
Kalra, Ms. Gade Medhana, Ms. Sakshi
Gupta, Mr. Kamal, Ms. Anjaly Chaudhary
and Mr. Shubham, Advs.

versus

UNDEDA NICKAT & ORS.Respondents

Through: Mr. Joby Varghese and
Mr. Aby P. Varghese, Advs. for R-1.

CORAM:

HON'BLE MR. JUSTICE C. HARI SHANKAR

HON'BLE MR. JUSTICE AJAY DIGPAUL

ORDER (ORAL)

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07.03.2025

C.HARI SHANKAR, J.

1. Learned Counsel for the appellant, after some hearing, withdraws the LPA.
2. It is made clear that the Court extends the time to comply with the Judgment of the Learned Single Judge by two weeks from today and no more.
3. The appeal is dismissed as withdrawn.

C.HARI SHANKAR, J.

AJAY DIGPAUL, J.

MARCH 7, 2025/sk

[Click here to check corrigendum, if any](#)